

Contempt Of Courts Act, 1926

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An Act to define and limit the powers of certain Courts in punishing contempts of courts. WHEREAS doubts have arisen as to the powers of 1[the High Court Division] to punish contempts of Courts; AND WHEREAS it is expedient to resolve these doubts and to define and limit the powers exercisable by 2[the High Court Division] in punishing contempt of Court; It is hereby enacted as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Contempt of Courts Act, 1926.
- (2) It extends to the whole of 3[Bangladesh].
- (3) It shall come into force on such date as the 4[Government] may, by notification in the official Gazette, appoint.

2. Power Of Superior Courts To Punish Contempts Of Court

:-

- (1) Subject to the provisions of sub-section (3), the 1[High Court Division] shall have and exercise the same Jurisdiction, powers and authority, in accordance with the same procedure and practice, in respect of contempt of courts subordinate to 2[it as it has and exercises in respect of contempts of itself].
- (2) 3[Omitted by section 4 of the Contempt of Courts (Amendment) Ordinance, 1959 (Ordinance No. XLV of 1959).]
- (3) 4[The High Court Division shall not] take cognizance of a contempt alleged to have been committed in respect of a court

subordinate to it where such contempt is an offence punishable under the [Penal Code].

3. Limit Of Punishment For Contempt Of Court :-

Save as otherwise expressly provided by any law for the time being in force, a contempt of court may be punished with simple imprisonment for a term which may extend to six months, or with fine, which may extend to two thousand 1[Taka], or with both Provided that the accused may be discharged or the punishment awarded may be remitted on apology being made to the satisfaction of the Court:

Provided further that notwithstanding anything else where contained in any law 2[the High Court Division shall not] impose a sentence in excess of that specified in this section for any contempt either in respect of itself or of a Court subordinate to it.